

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 189/(MAH)/2017

CORAM:

Present:


SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017

NAME OF THE PARTIES: Satish Shaligram Gupta
V/s.
Aditya Elastobond Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241, 242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Lakshya A. Odhekar	Adv. for the Respondents	

COMMON ORDER

C.P. 187/241-242/NCLT/MB/MAH/2017

C.P. 189/241-242/NCLT/MB/MAH/2017

1. The Learned Representative of the Respondent is present.
2. The Consent Terms duly signed by the rival parties are submitted on 17.11.2017, according to which, the parties have settled the dispute. For the sake of completeness of the Settlement the relevant paras of the Consent Terms are reproduced below :-
 - " (1) *The present petition has been filed by the petitioners against the Respondents u/s 241 & 242 of the Companies Act for the relief specifically mentioned therein.*
 - (2) *The parties hereby desire to inform this Hon'ble forum that there has been a Settlement which has been arrived at between the respondent and the Petitioner.*
 - (3) *The parties have mutually agreed to rest the differences between them and are tendering the present consent terms before the Hon'ble Tribunal in order to put end to the dispute at hand.*

- (4) *It is agreed by and between the parties that the Respondent will fully cooperate with the Petitioners to in order to achieve the best interest and success for the Company.*
 - (5) *The Respondents agree to support the Petitioners and do not wish to take any decision or take any action without any mutual understanding and agree not to make any arbitrary decision.*
 - (6) *The Petitioners and Respondents have agreed to settle all future disputes amicably in as much as the same is possible, as for both the parties the wellbeing of the Company is at heart.*
 - (7) *Both the parties agree that in light of the settlement arrived at between the parties the present matter does not require to be adjudicated. It is therefore prayed that the same may be accordingly disposed of.*
 - (8) *Both the parties are concerned for the well being of the Company and present petition came to be filed out of miscommunication in the parties and all the differences and miscommunications are now sorted out by and between the parties.*
 - (9) *That respondents are willing to cooperate with the Petitioners in order for the company to function properly for the penultimate success and wellbeing of the company.*
 - (10) *That in the light of my statements made in the present consent terms the present petition does not need to be separately adjudicated. "*
3. The request has also been made to allow Withdrawal of these Petitions and to be disposed of according to the Consent Terms.
 4. Considering the facts stated in the Consent Terms, these Two Petitions are disposed of accordingly. To be consigned to the Records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
23.11.2017.

aah

Sd/-

M.K. Shrawat
Member (Judicial)

Aditya.

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,

MUMBAI BENCH, MUMBAI

COMPANY PETITION NO. 189 OF 2017

PETITION UNDER SECTION

241,242 OF COMPANIES ACT,

2013.

राष्ट्रीय कम्पनी विधि अधिकरण
NATIONAL COMPANY LAW TRIBUNAL
मुंबई ब्याच/ MUMBAI BENCH
17 NOV 2017 SP
आयसी नं./ Plead No. 21678
...Petitioners 12.00pm
...PETITION NO.


Satish Shaligram Gupta & Anr.

Vs.


ADITYA ELASTOBOND PRIVATE LIMITED & Others. ...Respondent

CONSENT TERMS

1. The present petition has been filed by the petitioners against the Respondents u/s 241 & 242 of the Companies Act for the relief specifically mentioned therein.
2. The parties hereby desire to inform this Hon'ble forum that there has been a settlement which has been arrived at between the respondent and the Petitioner.
3. The parties have mutually agreed to rest the differences between them and are tendering the present consent terms before this Hon'ble Tribunal in order to put end to the dispute at hand.
4. It is agreed by and between the parties that the Respondent will fully cooperate with the Petitioners to in order to achieve the best interest and success for the Company.


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SSG

5. The Respondents agree to support the Petitioners and do not wish to take any decision or take any action without any mutual understanding and agree not to make any arbitrary decision.
6. The Petitioners and Respondents have agreed to settle all future disputes amicably in as much as the same is possible, as for both the parties the wellbeing of the Company is at heart.
7. Both the parties agree that in light of the settlement arrived at between the parties the present matter does not require to be adjudicated. It is therefore prayed that the same may be accordingly disposed of.
8. Both the parties are concerned for the well being of the company and present petition came to be filed out of miscommunication in the parties and all the differences and miscommunications are now sorted out by & between the parties.
9. That respondents are willing to cooperate with the Petitioners in order for the company to function properly for the penultimate success and wellbeing of the company.
10. That in the light of my statements made in the present consent terms the present petition does not need to be separately adjudicated.


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SG

11. It is therefore prayed that in the light of the present application this Hon'ble Tribunal may dispose of the present petition.


SCC

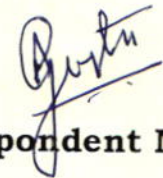
Petitioner No.1

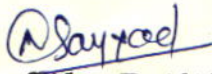

AG-
Respondent No.1


SSC

Petitioner No.2


AG
~~AG~~
Respondent No.2

AAG-

Respondent No.3

N.S.

A. R. of the Petitioners

L.O.

Advocate for the Respondent

VAKALATNAMA

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, MUMBAI

COMPANY PETITION NO. _____ OF 2017

PETITION UNDER SECTION 241,242 OF COMPANIES ACT, 2013.

Satish Shaligram Gupta & Anr.

...Petitioners

Vs.

1. ADITYA ELASTOBOND PRIVATE LIMITED

2. Ashok Shaligram Gupta

3. Aditya Ashok Gupta

...Respondents

To,

The Registrar,

National Company Law Tribunal, Mumbai Bench, Mumbai.

Sir,

We, ADITYA ELASTOBOND PRIVATE LIMITED, Ashok Shaligram Gupta & Aditya Ashok Gupta, the Respondents abovenamed, do hereby appoint, Advocate **Lakshyaved R. Odhekar**, to act, appear and plead on my behalf in the above Application.

IN WITNESS WHEREOF, I have set and subscribed my hands to this writing at Mumbai.

Dated this _____ day of November, 2017

ACCEPTED:



[Accepted]



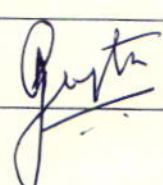
Adv. Lakshyaved R. Odhekar,

Advocate for the Respondents

313, "12 Bake House", 3rd Floor, MCC Lane,

Behind Rythem House, Near Kala Ghoda, Fort, Mumbai 400 001

Email : lakshyaved.odhekar@gmail.com || Mob : 9167133542

AG 1. 
AG 2. 
AAG 3. 

BEFORE THE NATIONAL COMPANY LAW
TRIBUNAL, MUMBAI BENCH, AT MUMBAI

Company Petition No. ___ of 2017

PETITION UNDER SECTION 241,242 OF
COMPANIES ACT, 2013.

Satish Shaligram Gupta & Anr.

...Petitioners

Vs.

ADITYA ELASTOBOND PRIVATE LIMITED & Ors.

...Respondent

CONSENT TERMS

Dated This Day Of _____, 2017

Lakshyaved R. Odhekar

Advocate for the Applicant, Office No. 313, 3rd Floor,
"12 Bake House" Maharashtra Chamber of
Commerce Lane, Behind Rhythem House, umbai-
400001

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